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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

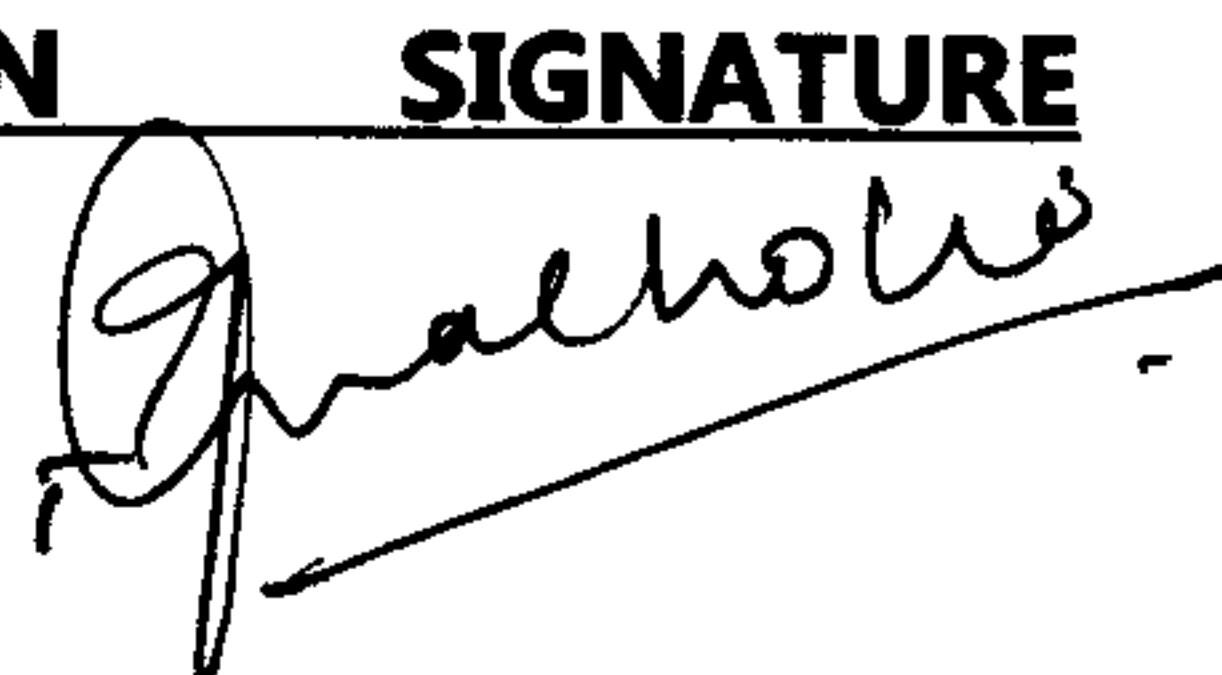
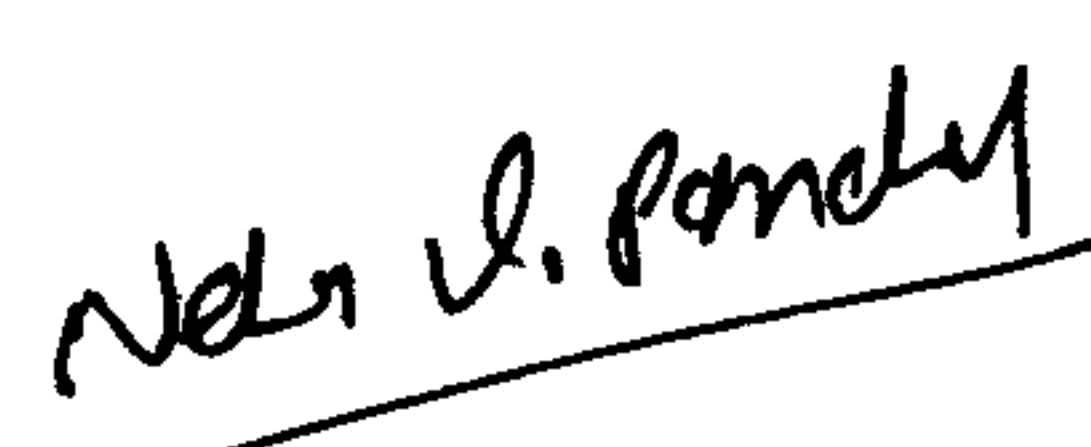
**C.P. (I.B) No. 24/9/NCLT/AHM/2018**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.02.2018**

Name of the Company: Uppal- Chadha Hi-Tech Developers Pvt Ltd  
V/s.  
Orient Tradelink Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	GARIMA MALHOTRA	ADVOCATE FOR	RESPONDENT	
2.	UKCA & Partner Neha Panchal - for Harish K. Shah or UKCA	Advocate	For Petitions	

**ORDER**


Learned Advocate Ms. Neha Panchal i/b UKCA & Partner present for Operational Creditor/Petitioner. Learned Advocate Ms. Garima Malhotra present for Respondent.

Learned Advocate Ms. Garima Malhotra filed Vakalatnama for Respondent.

Learned Counsel appearing for Respondent represented that settlement talks are going on.

Respondent shall file its objections, if any, within one week serving a copy in advance to petitioner, in case there is no settlement.

List the matter on 05.03.2018 for hearing before admission.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

Dated this the 9th day of February, 2018.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**